

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s) (Criminal) No(s). 254-255 of 2017

HARITA SUNIL PARAB

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI &amp; ORS.

Respondent(s)

WITH T.P.(Cr1.) No. 253/2017 (XVI-A)

(IA No.65116/2017-EX-PARTE STAY and IA No.65117/2017-EXEMPTION FROM APPOINTMENT OF OFFICIAL TRANSLATOR and IA No.65115/2017-PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No.65118/2017-EXEMPTION FROM FILING O.T.)

Date : 15-03-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL  
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Ms. Harita Sunil Parab  
(Petitioner-in-person)

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.  
(NCT of Delhi) Ms. Ranjana Narayan, Adv.  
Mr. T.A. Khan, Adv.  
Mr. B. V. Balaram Das, AOR

(State of U.P.) Mr. Sanjay Kumar Tyagi, AOR  
Ms. Priyanka, Adv.  
Mr. V. Nath Mishra, Adv.

(R-2) Mr. R.D. Upadhyay  
(In-person)

(R-3) Mr. Anantha Narayana M.G., AOR

UPON hearing the counsel the Court made the following  
O R D E R

Arguments heard.

Judgment reserved.

(MAHABIR SINGH)  
COURT MASTER

(PARVEEN KUMARI PASRICHA)  
BRANCH OFFICER